

BIHAR

1. Samastipur-Chupra Conversion.	2.54
2. Samastipur-Darbhanga Conversion.	0.10
3. Saraigarh-Forbesganj restoration.	0.27
4. Hasanpur-Sakri new line	0.10
5. Jhanjharpur-Laukahabazar.	0.10

3.11

(c) The funds allotted for the development of communications in Kerala State during 1974-75 is Rs. 3.94 crores.

नेफ्था का निर्यात

*76. श्री भैरों सिंह शेखावत :

श्री डी० के० पटेल :

श्री वीरेन्द्र कुमार सखलेचा :

श्री सुब्रह्मण्यम् स्वामी :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने नेफ्था का निर्यात करने का निर्णय कर लिया है;

(ख) यदि हाँ, तो कितना नेफ्था निर्यात करने का प्रस्ताव है ; और

(ग) नेफ्था का निर्यात करने के क्या कारण हैं ?

^[Export of Naphtha

*76. SHRI B. S. SHEKHAWAT: SHRI D. K. PATEL : SHRI V. K. SAKHLECHA: SHRI SUBRAMANIAN SWAMY :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that Government have taken a decision to export naphtha;

(b) if so, the quantity of naphtha proposed to be exported; and

(c) the reasons for exporting naphtha?]

पेट्रोलियम और रसायन मंत्री (श्री डी० के० बरुवा) : (क) से (ग) नेफ्था के नियमित रूप से कोई निर्यात किये जाने के बारे में इस समय कोई योजना नहीं है। तथापि, देशीय मांग के पूर्वानुमानित स्तर तक न होने के कारण, इस वर्ष पहले कुछ निर्यात किया गया था। कोई और निर्यात आंतरिक खपत के वास्तविक स्तर पर निर्भर करेगा।

[THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) to (c) At present there is no plan for any regular export of naphtha. Some exports were however, made earlier this year as the indigenous demand did not pick up to the anticipated levels. Any further exports will depend upon the actual level of internal consumption.]

OU Exploration and Production

*167. SHRI BHUPESH GUPTA:

SHRI YOGENDRA SHARMA: DR. Z. A. AHMAD: SHRI I. D. SINGH : SHRI J. S. ANAND: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that about 30 per cent of the explored oil wells in the country are lying idle; and

(b) what steps have been taken for the exploration of oil deposits already located in Assam and Gujarat, particularly for speedy commissioning of Galeki deposits in Assam which were discovered in 1968?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): (a) About 19 per cent of the explored oil and gas wells in the country are lying idle.

(b) The provision of well head and production installations, workover operations, laying of flowlines, pipelines etc. are among the steps taken for the exploration of the deposits. In Galeki field of ONGC a well-head installation has recently been installed and it is expected to put this field on trial production in the near future.

Suspension of trains on South Central Railway

•168. SHRI VEERENDRA PATIL:
Will the Minister of RAILWAYS be pleased to state:

(a) the number of trains which stand suspended on the South Central Railway and the reasons therefor;

(b) whether there is any likelihood of restoring these trains in the near future; and

(c) if so, by when?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHE) : (a) to (c) Due to situation arising out of the recent Railway strike, a total of 14 pairs of passenger trains still remain suspended on South Central Railway. Restoration of these trains is being considered in a phased manner and some of them will be re-introduced shortly.

North Brook Jute Company Ltd.

*169. SHRI NIREN GHOSH:

SHRI MONORANJAN ROY :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that North Brook Jute Company Ltd., Calcutta, a unit of M/s. Heilgen Pvt. Ltd., has recently changed hands;

(b) if so, what are the details of the deal;

(c) what is the name of person who now holds the controlling interest in the North Brook Jute Company; and

(d) what action has been taken by Government in this case for violation of Section 250 of the Companies Act?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) and (c) The equity capital of North Brook Jute Company Ltd., Calcutta consists of 1,67,988 shares of Rs. 10 each fully paid up. During the period 1-8-73 to 7-11-73, a large number of shares changed hands. The details of the transfers of shares (IOO and above) are given in the enclosed statement. As a result of these transfers, Shri Ram Gopal Ganeriwalla, his brother's son and 2 companies under the control of Ganeriwalla family acquired 98,299 shares, which represent 58% of the voting power. The acquisitions are in the following names :—

1. Bhubandhar Tea Co. Ltd.	17,000
2. Ram Gopal Ganeriwalla Pvt. Ltd.	79,299
3. Sri Ram Gopal Ganeriwalla	1,000
4. Sri Suresh Kumar Ganeriwalla	1,000
	<hr/> 98,299

(d) Section 250 of the Companies Act enables the Central Government to impose restrictions upon shares and debentures and to prohibit the transfer of shares in certain circumstances. No such restrictions had been imposed in this case. The question of violation of Section 250. of the Companies Act, does not, therefore, arise.